

to meet expenditure. As a matter of fact certain exemptions were also made in imposing supplementary charges on the consideration referred to in this part of the question.

(c) No, because of the factors of rising costs of staff, fuel and materials.

(d) This has been explained in answer to part (a).

(e) The mode of traction most suitable and economical for each section depends on the density of traffic and various other considerations such as line capacity, gradients, availability of cheap electricity, contiguity with other electrified sections, etc. The comparative advantages of electrification or dieselisation will, therefore, depend on the circumstances in each case.

#### **Demand of Railways for Timber, Sealing Wax and other items**

4907. SHRI G. S. MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) the annual demand of Railways for (i) Timber; (ii) Sealing Wax; (iii) Liquid Soap; (iv) Bitumen Felt; (v) Rust Preventive Chemicals; and (vi) G. I. Wire;

(b) the storing centres for the bulk-purchases in the respective zones of Railways;

(c) the sources from where these requirements are procured; and

(d) the names of the small scale units supplying these stores and their performance?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1832/69].

#### **Scheme for Development of Tribal Area and for Tribal Welfare in Madhya Pradesh**

4908. SHRI D. V. SINGH: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether any scheme for the development of Scheduled Tribes areas in Madhya Pradesh and for the welfare of the tribal population in the State has been drawn out and sanctioned;

(b) if so, the details thereof and the expenditure thereon; and

(c) the total expenditure on the Welfare of Scheduled Tribes, per thousand of population, in Madhya Pradesh, incurred during the period since the Independence; how it compare with the corresponding expenditure incurred in other States having Tribal population and whether it is one of the lowest for Madhya Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO): (a) to (c). In addition to the benefits accruing to the Scheduled Tribes from the general sector programme, planned efforts for their welfare have been undertaken during the five year plans. Details of these are available in the annual administration Reports of this Department. The concentration of tribal population in Madhya Pradesh has always been kept in mind while formulating proposals for welfare projects. This is evidenced by the fact that the outlays for their welfare in the Central Sector, where the entire expenditure is borne by the Central Government, have been Rs. 391.41 lakhs and Rs. 544.53 lakhs in the II<sup>nd</sup> and III<sup>rd</sup> Plan periods respectively. These have been the highest outlays for any State in these Plans. Further, in conformity with the concentration of Scheduled areas, the State of Madhya Pradesh has the highest number of Tribal Develop-